

12.07 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification under Central Reserve
Police Act

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : I beg to lay on the Table a copy of the Central Reserve Police Force (Third Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G. S. R. 943 in Gazette of India dated the 12th October, 1985 issued under Section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library see No. LT 1456/85]

Notification under Delhi Police Act

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-sections (2) of section 148 of the Delhi Police Act, 1978 :—

- (1) The Delhi Police (Appointment and Recruitment) (Second Amendment) Rules 1985 published in Notification No. F. 10/45/83-Home (P) in Delhi Gazette dated the 5th September, 1985.
- (2) Notification No. F. 10/60/80-Home (P) published in Delhi Gazette dated the 15th August, 1985 regarding scale of charges in respect of deputing additional police on payment for private persons etc

[Placed in Library See No. LT 1457/85]

Notification under Administrative Tribunals
Act and under All-India Services Act

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : I beg to lay on the Table.

- (1) A copy of the Central Administrative Tribunal (Staff) (conditions of

Service) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 825 (E) in Gazette of India dated the 31st October, 1985 together with a corrigendum to English version published in Notification No. G.S.R. 843 (E) in Gazette of India dated the 14th November, 1985 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

[Placed in library see No LT-1458/85]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1985 published in Notification No. G. S. R. 791 in Gazette of India dated the 24th August, 1985.
 - (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1985 published in Notification No. G.S.R. 792 in Gazette of India dated the 24th August, 1985.
 - (iii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules 1985 published in Notification No. G.S.R. 813 in Gazette of India dated the 31st August, 1985.
 - (iv) The Indian Police Service (Pay) Second Amendment Rules, 1985 published in Notification No. G.S.R. 832 (E) in Gazette of India dated the 7th November, 1985.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1985 published in Notification No. G.S.R. 834 in Gazette of India dated the 7th September, 1985.

- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1985 published in Notification No. G.S.R. 835 in Gazette of India dated the 7th September, 1985.
- (vii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1985 published in Notification No. G.S.R. 919 in Gazette of India dated the 5th October, 1985.
- (viii) The All India Services (Conduct) Amendment Rules, 1985 published in Notification No G.S.R. 1009 in Gazette of India dated the 2nd November, 1985.
- (ix) The All India Services (Study Leave) Amendment Regulations, 1985 published in Notification No. G.S.R. 1040 in Gazette of India dated the 9th November, 1985.

[Placed in Libray See No. LT-1459/85]

12.10 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha.

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Bonded Labour System (Abolition) Amendment Bill, 1985 which has been passed by the Rajya Sabha at its sitting held on the 19th November, 1985”.

BONDED LABOUR SYSTEM (ABOLITION) AMENDMENT BILL—AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I lay on the Table the Bonded Labour System (Abolition) Amendment Bill, 1985 as passed by Rajya Sabha.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Report

[English]

SHRI M. THAMBI DURAI (Dharam-puri) : Sir, I beg to present the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

Seventeenth Report and Minutes

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I beg to present the Seventeenth Report (Hindi and English versions) of the Estimates committee on the Ministry of Finance, Department of Economic Affairs—Reclassification of Transactions relating to Defence Pensions, and Minutes of the sittings of the committee relating thereto.

12.14 hrs.

RE : CALLING ATTENTION

[English]

MR. SPEAKER : Now, we take up calling Attention.

PROF. MADHU DANDAVATE (Rajapur) : I have suggestion. The textile policy is a very important subject and you will find that only three parties find a mention in this calling Attention. I would request you to convert this to under 193 discussion. It is a problem which affects Maharashtra, Karnataka, Andhra Pradesh, Bihar.

MR. SPEAKER : Professor, we also discussed this aspect in the meeting. I am not averse to that at all, but there is a question of finding time. You will have to find time.

SHRI S. JAIPAL REDDY (Mahbubnagar) : It concerns millions of handloom weavers.

MR. SPEAKER : Mr. Reddy, why don't you understand? Why do you get agitated? We have discussed this problem threadbare.